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% 03.07.2008

Present: Ms Prem Lata Bansal for the Appellant.
Mr Sriram Krishna with Ms Kavita Jha
for the Respondent.

+ CM No. 7642/2008 in ITA 657/2008

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Allowed subject to all just exceptions.

ITA 657/2008

The learned counsel for the appellant has candidly stated that the issue raised in this appeal stands decided against the revenue by the High Court in CIT v. Woodward Governor India Private Limited: 294 ITR 451. Consequently, in view of the said decision, this appeal is also dismissed.


BADAR DURREZ AHMED, J


RAJIV SHAKDHER, J

July 03, 2008
SR